

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 676.
TO BE ANSWERED ON WEDNESDAY, THE 26TH JUNE, 2019.**

e-COMMERCE POLICY

676. DR. SUKANTA MAJUMDAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has introduced some changes in the e-Commerce Policy to protect the indigenous traders and business houses from being taken undue advantage of by the e-Commerce giants and if so, the details thereof;
- (b) whether the policy changes have not gone down well with the US traders and if so, the details thereof;
- (c) whether as per some media reports these changes would scale down the quantum of e-Commerce and if so, the details thereof; and
- (d) the other steps being taken by the Government for regulation and growth of e-Commerce industry in the country?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)

**THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) & (d): A draft National e-Commerce policy has been prepared and placed in public domain. This policy addresses six broad areas of the e-commerce ecosystem viz. data; infrastructure development; e-commerce marketplaces; regulatory issues; stimulating domestic digital economy and export promotion through e-commerce. The Policy takes into account interests of all stakeholders, be they investors, manufacturers, MSMEs, traders, retailers, startups and consumers.

However, FDI Policy on e-commerce, first pronounced through Press Note 2 of 2000, permitted 100% FDI in B2B e-commerce activities. With a view to clarify already existing policy framework, after extensive stakeholder consultations, Press Note 3 was issued by DIPP in 2016. B2C e-commerce, that is multi-brand retail through inventory based model, has all along remained prohibited for FDI. Through the Press Note 2 (2018) issued on 26 December, 2018 Government has only reiterated the policy provisions to ensure better implementation of the policy in letter and spirit, without making any change in the underlying principle.

(b): In response to the draft Policy, comments of a number of foreign governments have been received, including the US government flagging issues of US businesses.

(c): No such reports are available.
